

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 310

IA-644/2024

IN

IB-507(ND)/2022

IN THE MATTER OF:

M/s. Karur Vysya Bank

.... Petitioner/Applicant

Vs.

Mamta Gupta

.... Respondent

Order u/S. 95(1) of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 07.03.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS

HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI

HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE & VC)

PRESENT:

For the RP : Mr. Sumit, Ms. Shagun Bharti, Advs. & Roshan Lal
Jain, RP in person

For the Respondent : Mr. Prakhar Mittal, Adv.

ORDER

IA-644/2024

Two days time granted to enable the Counsel appearing for the Personal Guarantor to bring on record the objections to the report filed by Resolution Professional, failing which, the matter will be heard without the objections.

List the matter on **13.03.2024.**

-Sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)